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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA. 350/1676/2016

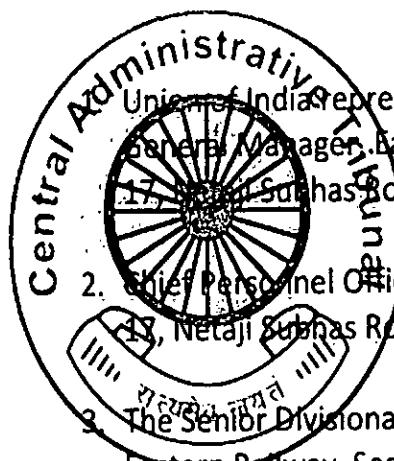
Date of Order: 08.05.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sumit Sengupta, son of late Sanat
Sengupta, aged about 46 years,
Working as Chief Commercial Clerk,
Sealdah, Eastern Railway, residing at
11/1, Fern Road, Ballygunge, Kolkata-
700019.

.....Applicant.

-versus-



1. Union of India represented by the
General Manager, Eastern Railway,
17, Netaji Subhas Road, Kolkata- 1.
2. Chief Personnel Officer, Eastern Railway,
17, Netaji Subhas Road, Kolkata- 1.
3. The Senior Divisional Commercial Manager,
Eastern Railway, Sealdah Division, Kolkata-
14.

.....Respondents.

For the Applicant : Mr. A.K. Banerjee, Counsel
Mr. P. Sanyal, Counsel

For the Respondents : Mr. S.K. Das, Counsel

ORDER (Oral)Per Ms. Bidisha Banerjee, Judicial Member:

Heard Id. counsel for both the parties.

2. It is noticed that the applicant had preferred representation before the Senior Divisional Commercial Manager way back 2016 November seeking posting

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in non-cash handling point. Ld. counsel for applicant submits that accordingly priority list of transfer and posting order has been published and who are juniors to the applicant have been posted in the non-cash handling point. He brought forth certain names by way of rejoinder, which are not reflected in his representation.

3. Therefore, since his relief lies in the domain of the respondents, we dispose of the OA without going into the merits of this case with a direction upon the applicant to prefer a comprehensive representation indicating the manner in which he is aggrieved and seeking redressal of his grievances before the Senior Divisional Commercial Manager, within a period of 10 days from the date of receipt of this order.

4. In the event such representation is filed, the Senior Divisional Commercial Manager shall look into the grievances of the applicant and consider his representation in accordance with rules operating in the field and pass a reasoned and speaking order thereupon, within a period of 2 months thereafter.

5. It is made clear that if the applicant is found entitled, to be posted in non-cash handling point and in case any discrimination is meted out in regard to his grievances, it shall be suitably redressed by the said respondent authorities by issuing appropriate order, within such period.

6. Accordingly, OA stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)